



IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
(SPECIAL BENCH)
COURT-VI

Item No. 112
IB-339/ND/2023
IA/2659/2024

IN THE MATTER OF:
M/s. Punjab National Bank

...PETITIONER

Vs

Ms. Sulekha Jain

...RESPONDENT

Section
U/s 95(1) of IBC, 2016

Order delivered on 21.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:
SHRI ASHOK KUMAR BHARDWAJ, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Petitioner/Applicant :
For the RP :
For the Respondent :

:
:Mr. Deepak Mittal RP in person
:Mr. Ravi Data, Adv.

ORDER

IA/2659/2024

The present IA/2659/2024 has been preferred to withdraw the IB-339/ND/2023. The said IA has already been withdrawn on 20.05.2024 and has been dismissed accordingly. In the wake, the present IA is **disposed of as infructuous.**

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Ashok Kumar Bhardwaj)
Member (J)